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NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/10/2017 AT 10.30 AM

PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER – JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/591/(IB)/2017  
NAME OF THE PETITIONER(S) : C.M. INDUSTRIES  
NAME OF THE RESPONDENT(S) : V.G. TEXTILES PVT LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

for Petitioner  
SARATH CHANDRAN

For Petitioner.

L. J. J. J.

**ORDER**

Counsel for the Applicant present. As seen from the order dated 06.10.2017, the direction was issued to the Applicant for rectifying the defect within seven days by filing fresh affidavit to make compliance with the provisions of section 9(3)(b) of I&B Code, 2016. The affidavit has been filed. The direction was also given for sending a private notice to the Respondent. As per the relevant rules, the notice was sent by the Petitioner to the Corporate Debtor on 02.09.2017. The same has been delivered along with the copy of the petition to the registered office of the Corporate Debtor. The proof of which is also placed on record. In the light of the above, the service against the Corporate Debtor is held sufficient and the Corporate Debtor is set *ex-parte*. The Petitioner is directed to make final submissions on the next date of hearing. Put up on 07.11.2017 at 10.30 A.M.

MEMBER (TECHNICAL)  
ghk

MEMBER (JUDICIAL)